

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**STARRED QUESTION NO. 270**  
TO BE ANSWERED ON 17.12. 2015

**MAHILA KISAN SASHAKTIKARAN PARIYOJANA**

**\*270. SHRI S. SELVAKUMARA CHINNAYAN:**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of proposals received by the Government from various States under the Mahila Kisan Sashaktikaran Pariyojana (MKSP) during each of the last three years and the current year, State/UT-wise including Tamil Nadu;
- (b) whether the proposals have been approved and funds allocated/released to the respective States;
- (c) if so, the details thereof State/UT wise;
- (d) if not, the reasons therefor and the reaction of the Government thereto; and
- (e) the time by which these proposals are likely to be sanctioned/approved, State/UT-wise?

**ANSWER**  
**MINISTER OF RURAL DEVELOPMENT**  
**(SHRI BIRENDER SINGH)**

(a) to (e): A statement is laid on the Table of the House.

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**Statement referred to in the reply to Lok Sabha Starred Question No. 270 for reply on 17<sup>th</sup> December, 2015**

(a) to (e): Mahila Kisan Sashaktikaran Pariyojana (MKSP) which is a sub component of National Rural Livelihoods Mission (NRLM) is a demand based program. The proposals submitted by Project Implementing Agencies (PIAs), pre appraised and recommended by the State Governments, are considered under MKSP. There are two routes of appraisal for projects received under MKSP. Under the first route, the proposals pre appraised and recommended by the concerned State Governments are considered by the Ministry through a well defined process detailed in **Annexure-I**. Under the Second route, the State Government has to follow the process explained in **Annexure-I** at its own level. Thereafter, the State Government has to submit the Annual Action Plan (AAP) for consideration to this Ministry incorporating all the projects approved at State level. AAP submitted by the State Government are considered for approval as per the process detailed in **Annexure-II**. In case the proposal is not found to be in conformity with the guidelines for preparing AAPs issued by this Ministry, the concerned State Governments are informed accordingly.

This Ministry received 243 project proposals from various States and AAPs from 7 states, till date. The details are given in **Annexure-III**. In case of approved projects, funds are released in three installments in the ratio of 25:50:25. State-wise details of proposals approved under MKSP till date may be seen at **Annexure-III**. State-wise details of allocation/release of funds may be seen at **Annexure-IV**. All the proposals received from the State Governments have been processed in the Ministry as per procedure.

From the current financial year i.e. 2015-16, all the States have been requested to submit the proposals under MKSP only under AAP route.

**Annexure-I**

**Annexure-I referred to in the reply to Lok Sabha Starred Question No. 270 for reply on 17<sup>th</sup> December, 2015**

**Procedure followed for approval of projects received with State recommendations under MKSP**

Project from various agencies which include Non Government Organizations (NGOs), Civil Society Organizations (CSO), Community Based Organizations (CBOs), SHG Federations, Women's Organizations active in agriculture activities, Panchayati Raj Institutions, Women Development Corporations and other Government Organizations, pre-appraised and recommended by the concerned State Governments were considered for approval by the Ministry through the procedure given below:-

1. A preliminary desk scrutiny is done by the Ministry of Rural Development to check that (i) project has been recommended by the State Government. (ii) PIA has provided the requisite information as per MKSP project template. (iii) The proposed activities relate to sustainable agriculture or NTFP.
2. The desk appraisal is conducted by a team consisting of independent experts, representatives from the State Government and National Mission Management Unit (NMMU) team of National Rural Livelihoods Mission (NRLM).
3. The field assessment of the projects shortlisted after desk scrutiny is conducted by a team consisting of expert/Project Resource Persons/Community Resource Persons and representative from the State Government.
4. The projects found to be in conformity with the Guidelines after field visit are placed before the Project Screening Committee (PSC) for consideration. After approval of PSC, the projects are placed before PAC for consideration. PAC, headed by Secretary (RD)/Addl. Secretary (RD), is the final approving authority for the projects.

**Annexure-II**

**Annexure-II referred to in the reply to Lok Sabha Starred Question No. 270 for reply on 17<sup>th</sup> December, 2015**

**Procedure followed for approval of projects received under Annual Action Plan (AAP) mode is given below. Under AAP mode, State Rural Livelihood Mission (SRLM) is the Project Implementing Agency who can partner with any of the agency other than Government agency mentioned in Annexure-I subject to their appraisal at the State Level as per process given in Annexure-I.**

1. MKSP Proposals through AAP route are submitted by the State Rural Livelihood Mission of concerned State.
2. A preliminary desk scrutiny is done by the National Mission Management Team (NMMU) team of National Rural Livelihoods Mission (NRLM) headed by Mission Director/NRLM to check that (i) State Mission has provided the requisite information as per AAP submission template. (ii) the AAP proposal is in conformity with the Guidelines. (iii) Concerned State Mission has followed the prescribed appraisal criteria before incorporating the proposals received from various Field Implementing Partners in the State, in the AAP.
3. The projects found to be in conformity with the Guidelines are placed before the Empowered Committee (EC) of NRLM for consideration. EC headed by Secretary (RD)/Addl. Secretary (RD) is the final authority for approval.

**Annexure-III**

**Annexure-III referred to in the reply to Lok Sabha Starred Question No. 270 for reply on 17<sup>th</sup> December, 2015**

**Details of projects received and approved under MKSP upto 15-12-2015**

**(a) MKSP proposals received with State recommendations**

Sl. No	Name of the State	No. of Projects Received				2015	Total	No. of Projects approved
		2011	2012	2013	2014			
1	Andhra Pradesh	23	4	1		28	22	
2	Arunachal Pradesh	2	2		2	06		
3	Assam		1			01	1	
4	Bihar	4				04	2	
5	Chhattisgarh	1		4		05	1	
6	Gujarat	9	1			10	1	
7	Haryana				5	05		
8	Himachal Pradesh	3				03	1	
9	Jammu & Kashmir	2		1		03		
10	Jharkhand		15	10		25	8	
11	Karnataka	3	2			5	3	
12	Kerala	3	1	1		1	05	2
13	Madhya Pradesh	8	9	3	3	1	23	4
14	Maharashtra	7	1	2	2		12	1
15	Manipur				6		06	
16	Meghalaya		1				01	
17	Mizoram	8	1		1		10	
18	Nagaland	1	1		2		04	
19	Odisha		12	1			13	7
20	Punjab	3		1			04	
21	Rajasthan	12	1	2			15	1
22	Tamil Nadu	4	2	2			08	
23	Tripura	2		1	1		04	
24	Uttar Pradesh	5		4	1		10	
25	Uttarakhand	1		6	6		13	
26	West Bengal	2	1	1		1	04	1
27	Multi State		7	1			08	1
	<b>Total</b>	<b>103</b>	<b>62</b>	<b>41</b>	<b>29</b>	<b>8</b>	<b>243</b>	<b>56</b>

**(b) MKSP proposals received under Annual Action Plan (AAP) route**

Sl. No	Name of the State	No. of AAP Received					No. of AAP approved
		2012	2013	2014	2015	Total	
1	Andhra Pradesh	1				01	1
2	Bihar			1		01	1
3	Kerala			1		01	1
4	Tamil Nadu		1			01	
5.	Jharkhand				1	01	1
6.	Haryana				1	01	
7.	Uttar Pradesh				1	01	
	<b>Total</b>	<b>1</b>	<b>1</b>	<b>2</b>	<b>3</b>	<b>7</b>	<b>4</b>

**Annexure-IV****Annexure-IV referred to in the reply to Lok Sabha Starred Question No. 270 for reply on****17<sup>th</sup> December, 2015**

<b>State wise details of fund release under MKSP upto 15-12-2015</b>				
<b>State</b>	<b>Target for coverage of women farmers</b>	<b>Total Budget (in Rs. Crore)</b>	<b>Central share (in Rs. Crore)</b>	<b>Central share released ( in Rs. Crore)</b>
<b>Andhra Pradesh</b>	1861628	289.90	217.43	135.23
<b>Assam</b>	14000	14.39	12.67	3.60
<b>Bihar</b>	125670	119.70	87.08	25.37
<b>Chhattisgarh</b>	2200	2.99	2.24	1.68
<b>Gujarat</b>	42320	26.62	19.97	4.99
<b>Himachal Pradesh</b>	2500	2.71	2.03	0.51
<b>Jharkhand</b>	88630	84.77	53.57	3.12
<b>Karnataka</b>	19000	24.46	18.34	6.93
<b>Kerala</b>	191000	156.88	78.69	19.67
<b>Madhya Pradesh</b>	30500	45.04	24.78	18.58
<b>Maharashtra</b>	3000	5.80	4.37	3.20
<b>Multi State project-Tasar (Chhattisgarh, West Bengal, Maharashtra, Odisha &amp; Jharkhand)</b>	22038	52.19	39.11	29.35
<b>Odisha</b>	36307	38.50	28.88	21.65
<b>Rajasthan</b>	25500	11.24	8.43	6.32
<b>West Bengal</b>	60000	13.51	10.13	7.59
<b>Total</b>	<b>2524293</b>	<b>888.71</b>	<b>607.72</b>	<b>287.78</b>